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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2555/97

New Delhi: this the 12th day of March, 1999.

HON 'BLE M.R.S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J)

Smt. Ghumi Devi,
W/o Late Shri Pukit Mandal,
R/o Q. Block, Jhuggi No.4, Kasturba Nagar,
New Delhi ... Applicant.

(By Advocate: Shri A.K.Behra)

Versus

Union of India,
through Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi -110002.

2. Chief Engineer,
New Delhi Division-3,
CP WO, Seva Bhawan,
New Delhi

..... Respondents.

(By Advocate: Shri R. V. Sinha)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant seeks a direction to respondents to appoint her and to permit her to join as Beldar with immediate effect with consequential benefits.

2. Heard both sides.

3. Applicant's husband died in harness while working as Beldar in OP WD on 8.7.96 leaving behind applicant (his wife) and two children, aged 3 years and 1 year respectively. Respondents in reply to paras 4.3 and 4.4 of OA state that the C.E as HOD has sanctioned applicant's appointment as Beldar on compassionate ground by order dated 17.4.97 but the appointment order can be issued only on availability of vacancy and meanwhile applicant has been placed at Sl. No. 52 of the waiting list.

(19)

4. This OA is disposed of with a direction to respondents that pending availability of a regular vacancy of Beldar and applicant's appointment on regular basis in her turn, they should examine, within 3 months from the date of receipt of a copy of this order, the possibility of engaging her on a casual, daily wages basis in any suitable capacity, having regard to the fact that she is a widow with 2 small children. No costs.

Lakshmi Somethan
(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

Anil
(S. R. ADIGE)
VICE CHAIRMAN (A).

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